

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EVEREST INFRA ENERGY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Everest Infra Energy Limited
2.	Date of incorporation of corporate debtor	02/11/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203AR2006PLC008234
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/O.Everest Engineering House A Sector, Naharlagun, Arunachal Pradesh, India, 791110 Principal Office: Gn-10, Sector V, Salt Lake 1st Floor, Kolkata, West Bengal, India, 700091
6.	Insolvency commencement date in respect of corporate debtor	13/12/2024* (The order was communicated to the IRP on 17/12/2024)
7.	Estimated date of closure of insolvency resolution process	11/06/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Reg No: IBBI/IPA-001/P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd , Add:- 2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: cirp.everest@gmail.com
11.	Last date for submission of claims	31/12/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Everest Infra Energy Limited** on **13/12/2024**.

The creditors of **Everest Infra Energy Limited**, are hereby called upon to submit their claims with proof on or before **31/12/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-N. A.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
JITENDRA LOHIA
Interim Resolution Professional
Everest Infra Energy Limited
Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339
Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020
Reg. Email - jitulohia@knjainco.com
AFA No: AA1/10339/02/311225/107871, AFA Valid up to – 31/12/2025
Date: 18.12.2024
Place: Kolkata

